

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3966
ANSWERED ON:03.12.2010
CORRUPTION IN MEDICAL DENTAL AND NURSING COUNCILS
Bhagat Shri Sudarshan;Vivekanand Dr. G.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether cases of corruption and irregularities have been reported in the Medical Council of India (MCI), the Dental Council of India (DCI) and the Nursing Council of India (NCI) in recent past;
- (b) if so, the details thereof;
- (c) the action taken/proposed to be taken by the Government thereon;
- (d) whether the Government has reviewed the recognition of medical colleges/institutions for which permission was granted during the tenure of the former president of MCI charged with corruption; and
- (e) if so, the details thereof alongwith the final decision taken thereon?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

- (a) to (c) In view of certain developments in the functioning of the Medical Council of India (MCI), the Government superseded the MCI through the Indian Medical Council (Amendment) Act, 2010 and as an interim measure constituted a Board of Governors consisting of eminent persons to look after the affairs of the Council. In case of Nursing Council of India (NCI), irregularities with regard to approval of six nursing educational institutions have been reported and the same are under investigation.
- (d) & (e) 20 medical colleges were considered by Medical Council of India (MCI) for recognition during the tenure of former president of MCI. Out of these, 19 medical colleges have been recognized under Section 11(2) of Indian Medical Council Act, 1956 and 01 medical college in Andhra Pradesh is yet to be considered by the newly constituted Board of Governors, MCI.